

CENTRAL ADMINISTRATIVE TRIBUNAL**CHANDIGARH BENCH**

O.A.NO. 061/00002/2014

Decided on: 15.01.2014

CORAM: **HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**
HON'BLE MR. UDAY KUMAR VARMA, MEMBER(A)

MES NO. 504153 Janak Singh S/o Sh. Bhagat Ram, age about 60 years, working as Fitter Pipe (HS), in the office of Assistant Garrison B/R-I, J&K.

... **Applicant**

By : Mr. K.B. Sharma, Advocate.

Versus

1. Union of India through Secretary, Ministry of Defence, North Block, New Delhi.
2. Director General (Pers), Military Engineer Service, Engineer-in-Chief's Branch, Integrated HQrs of MoD (Army), Kashmir House, New Delhi.
3. Chief Engineer, Headquarters Northern Command, Udhampur.
4. Assistant Garrison Engineer, Military Engineer Service, B/R-I, Nagrota, J&K.
5. P.C.D.A. Allahabad, Draupadi Ghat.

...

Respondents

By : Mr. Deepak Agnihotri, Advocate

ORDER(ORAL)
HON'BLE SANJEEV KAUSHIK, MEMBER (J)

1. The present Original Application has been filed by the applicant seeking issuance of a direction to the respondents to

1
L

grant him the benefit of 2nd financial upgradation w.e.f. 23.1.2003 when he had completed 24 years of service, in the pay scale of Rs.5000-8000. It is further prayed that the respondents be directed to implement the PTO No.03/2012 dated 16.01.2012 (A-2) and grant the benefit of 3rd MACP in the pay scale of Rs.9300-34800/- plus grade pay of Rs.4,600/- along with all the consequential benefits like revised pension and retiral dues.

2. In support of the aforesaid prayer, learned counsel for the applicant submitted that the applicant, for redressal of his grievance, had represented the respondents on 2.3.2012 (Annexure A-1) but they are sitting tight over the matter.
3. Learned counsel for the applicant further submitted that the applicant would be satisfied at this stage if the respondents are commanded to take a view on his pending representation aforementioned, within a time bound manner.
4. Though for the order which we propose to pass there is no need to issue any notice to the respondents, however, Mr. Deepak Agnihotri, Sr. CGSC, present in Court accepts notice on behalf of respondents No.1-5 and expresses his no objection to the disposal of the Original Application in the requested manner.
5. Considering the fact that the applicant has already made a representation to the respondents for the desired relief, we deem it fit and appropriate to direct the Competent Authority amongst the respondents to take a view in the matter and pass appropriate reasoned and speaking orders in accordance with law within a period of 3 months from the date of receipt of a copy of this order. If the applicant is found entitled to the

1
L

relief asked for by him, the same would be extended to him within a period of further two months thereafter.

6. Needless to mention that we have not expressed any opinion on the merits of the case.
7. The O.A. shall stand disposed of in limine accordingly.

(SANJEEV KAUSHIK)
MEMBER (J)

(UDAY KUMAR VARMA)
MEMBER (A)

Place: Chandigarh
Dated: 15.01.2014

'HC'